

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. †848
TO BE ANSWERD ON 06.02.2020**

Independent Sports Regulator

†848. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any mechanism to ensure transparency in the functioning of sports bodies;

(b) whether the Government proposes to set up an independent Sports Regulator to improve the level of good governance and transparency in sports in the country and if so, the details thereof; and

(c) whether the Government proposes to take steps to fix the accountability of various sports federations and if so, the details thereof ?

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[SHRI KIREN RIJIJU]**

(a) to (c) The National Sports Development Code of India (NSDCI) 2011 provides for transparency and accountability in the functioning of National Sports Federations (NSFs). NSDCI requires NSFs to follow healthy management practices, accountability, transparency, impartial and transparent selection procedures, age and tenure restrictions of office bearers, basic universal principles of good governance in sports, proper accounting procedures, prevention of age fraud & sexual harassment of women, and holding of elections as per model guidelines. NSFs are required to submit Utilization Certificates for the grants received from the Government. Accounts

of the NSFs receiving grant of more than Rs. 1.00 crore in a year are subject to audit by the Comptroller & Auditor General of India. There is no proposal under consideration to set up an independent Sports Regulator.
